

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.229 - CP 41 of 2017  
Item No.230 – IA 163 of 2017  
Item No.231 – IA 164 of 2017  
Item No.232 – IA 165 of 2017  
Item No.233 – IA 166 of 2017  
Item No.234 – IA 167 of 2017  
Item No.235 – IA 168 of 2017  
Item No.236 –Comp. Appl. 36 of 2021

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Virendra R Gandhi & Ors

.....Applicant

V/s

Vadilal International Pvt Ltd & Ors

.....Respondent

**Order delivered on 13/09/2023**

**Coram:**

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Satvik Verma, Sr. Adv. a.w Mr. Arjun Sheth, Adv.

For the Respondent

:Mr. Saurabh Soparkar, Sr. Adv. a.w

Mr. Rohan Lavkumar, Adv. for R-1

Mr. Parth Contractor & Mr. Pranjal Buch, Adv. for R-2,4 & 5

Mr. Pavan Godiawala, Adv. for R-3, 4 & 8

**ORDER**

**CP 41 of 2017**

Ld. Sr. Counsel Mr. Satvik Verma a.w Mr. Arjun Sheth appears for the applicant. Ld.

Sr. Counsel Mr. Saurabh Soparkar a.w Mr. Rohan Lavkumar appears for respondent

no.1. Ld. Counsel Mr. Parth Contractor a.w Mr. Pranjal Buch appears for respondent

no.2,4 & 5. Ld. Counsel Mr. Pavan Godiawala appears for respondent no.3,4 & 8.

Heard Ld. Sr. Counsel Mr. Satvik Verma for the applicant. There was a discussion

from both sides of possibility to negotiate on all issues in a week's time. Therefore,

argument was given a pause. In the interregnum, parties are directed to report the

developments, if any, on 20.09.2023.

List the matter on 20.09.2023.

**IA 163 of 2017 to IA 168 of 2017 & Comp. Appl.36 of 2021**

In view of the order passed in CP 41 of 2017, these matters stand also adjourned on 20.09.2023.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**